

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, MUMBAI.

C.P.74/2003 in  
ORIGINAL APPLICATION NO: 272/2001

TRIBUNAL'S ORDER

DATED: 12.11.2003

Ms. Neelima Gohad for Shri S.P. Saxena counsel for the applicant. Shri R.R. Shetty counsel for the respondents.

2. C.P. 74/2003 has been filed by the applicant for implementation of the order dated 3.9.2002 passed in OA 272/2001. The Tribunal has given the following direction to the respondents.

In the result OA is allowed. The respondents are ordered to pay applicant No.1 (Guardian for applicant No.2 to 4), the family pension (50% of entitlement), Provident Fund, CGEIS etc. as per their entitlement with an interest at the rate of 9% per annum with effect from 5.9.2000 till actual payment is made. The guardianship certificate was not available with applicant No.1 and it is delivered on 25.7.2002, as such the applicants are not entitled to any cost. OA stands disposed of, with no order as to costs.

3. The learned counsel for the respondents have submitted a copy of the sanctioned order issued vide dated 9.8.2003 addressed to State Bank of India, Pune for payment of Pension, DCRG, GPF, CGEGIS as per the order of the Court.

4. The learned counsel for the applicant further mentioned that the applicant has not received any amount.



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The learned counsel for the respondents have served copy of the sanctioned order dated 9.8.2003 today.

5. The learned counsel for the respondents seeks time to pay interest at the rate of 9% per annum with effect from 5.9.2000 till actual payment is made. The learned counsel for the respondents have stated that except the interest all the payments have been paid as per the direction. The respondents seeks one months time to implement the order fully as per the direction of the Tribunal. No further time shall be granted.

6. List the case on 15.12.2003.

7. Copy of the order be given the counsel for the parties today.



(Muzaffar Husain)  
Member(J)



(S.K. Agrawal)  
Member(A)

NS

R-(over)  
12/11/03